

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On Memo.

For admission with  
sentence relief.

Bench

M  
10/6/03

a separate O.A. No. be assigned in respect of  
applicant No. 2.

*10/6/03*  
MEMBER (JUDICIAL)

Order dated 10.6.2003.

Applicants are claiming to be vendors  
under S.E. Railways/East Coast Railways, Khurda  
Road. Under the orders of the Hon'ble  
Supreme Court, Vendors were to be paid a parti-  
cular pay in the minimum scale/wages. Such of  
them who have already attained 60th years of  
age were, however, to continue with the entitled  
commission. It is the case of the applicants  
that although they have not yet attained 60th  
years of age, they have been treated to have  
already attained the 60th years of age and  
accordingly are not being given any vending  
work/engagements. If they have not really  
attained 60th years of age, they are entitled  
to minimum of the pay scale (as admissible )  
in view of directives of the Hon'ble Supreme  
Court and they are to continue with their  
engagement with the so called pay scale. If  
at all they have already attained 60th years  
of age <sup>also</sup> by now, then they are <sup>also</sup> entitled to  
engagements as Vendors with proportionate  
commission, as admissible to them. This being  
the position of law, the Respondents are  
hereby called upon to given engagements to the  
applicants, within a period of 15 days from  
the date of receipt of copies of this order,  
as Vendors and to pay them either their wages  
in the minimum of the pay scale or propor-  
tional commission, as the case me be.

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In the aforesated terms, both the OAs are disposed of. No costs.

Copy of order off 10.6.03  
a/c of copy issued  
to all the respects in  
parts.

The same copy of  
order issued to  
the council for both  
sides.

Dh  
S.C. 18/6/03

Send copies of this order, along with copies of these O.As, to Respondents and free copies of this order be handed over to the learned counsel for the applicants and Shri R.C.Rath, learned Standing Counsel (on whom copies of these O.As have been served) appearing for the Respondents-Railways.

10/6/03  
MEMBER (JUDICIAL)